

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/427/ (IB)/2017
NAME OF THE PETITIONER(S) : M.K SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYOLLE LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Scritthave
B. Dhananjay -

Counsel for Respondent Secy, man
u u mt - B. Dhananjay

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that last and final opportunity be granted for filing the schedule of payment of the outstanding debt and also in order to show the bona-fide to bring one DD as first instalment. As per the request of the Counsel for the Corporate Debtor, time is enlarged. Pup up on **12.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk